

Ethyl Alcohol (Price Control) Order, 1971 respectively. Both these orders were issued under Section 18 G of the Industries (Development and Regulations) Act, 1951. The policy relating to molasses and alcohol was under review for some time and it was felt that excessive regulation of their allocation and prices were the main constraints impeding the dynamic growth of this Sector. The current atmosphere of liberalisation offered a good opportunity for this important industrial sector to come into its own. The Government have, therefore, decided to rescind both the Molasses Control Order, 1961 and the Ethyl Alcohol (Price Control) Order, 1971.

In order to prevent diversion of molasses for manufacture of additional quantity of potable alcohol, the Government has also decided to continue the policy of ban on creation of additional capacity or expansion of the existing capacity for manufacture of or distillation of alcoholic drinks based on molasses.

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada): Mr. Minister, what steps are you going to take to ensure that a part of the huge profits that these people are going to get will actually go to the people who are supplying the cane to the factories?

SHRI EDUARDO FALEIRO: Tomorrow, after Question Hour, I am having a meeting with the Members of Parliament and we will work it out.

13.22 hrs.

NATIONAL COMMISSION FOR SAFAI  
KARAMCHARIS BILL\*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKABALU): I beg to move for leave to introduce a Bill to constitute a National

Commission for Safai Karamcharis and to provide for matters connected there with or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to constitute a National Commission for Safai Karamcharis and to provide for matters connected there with or incidental thereto."

*The motion was adopted.*

SHRI K.V. THANGKABALU: I introduce the Bill.

13.23 hrs.

SALARY, ALLOWANCES AND PENSION  
OF MEMBERS OF PARLIAMENT  
(AMENDMENT) BILL\*

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): I beg to move for leave to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954.

MR. DEPUTY SPEAKER: The motion moved:

"The leave be granted to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954".

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, I have given a notice for this. There are some inherent defects in this Bill, that has been introduced by him. I have seen the Bill. It postulates that the signing of the Register daily is a requirement for getting the daily allowance. The problem is that during holidays, Saturdays and Sundays. (Interruptions)